

like to know whether it is not very desirable to give some concession at least to the people who are going to retire, who are just paying this double rent.

SHRI ANIL K. CHANDA: Up till now, really speaking, no penal rents have been collected for the last six months, they have been allowed to remain. They have only to pay the pooled rent or 10 per cent. of the salary, whichever is less. This arrangement will last up to the 15th of May. If the officers are on the verge of retirement, in their own interest they should look for their own private quarters because after a month's time they will have to give up the Government quarters.

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PARKING SPACE IN THE CAPITAL

*264. **SHRI MAHESWAR NAIK:** Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether it is a fact that the town planners have, in their recommendations to the Union Government, suggested certain modifications to the existing layout of the Connaught Circus area for improving and providing more parking space in the capital;

(b) if so, what are the main features of these suggestions and what is the probable estimate of cost of the scheme; and

(c) what Government propose to do in that regard?

THE DEPUTY MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI ANIL K. CHANDA): (a) to (c) The Town Planning Organisation has made certain proposals to the Advisory Committee on the Utilisation of Government land for improving the parking and traffic facilities in Connaught Place and the matter is at present under consideration with that Committee.

SHRI MAHESWAR NAIK: May I know whether it is also a fact that

construction of subways at the meeting place of the radial roads with the Connaught Place forms part of the recommendation of the Town Planners, and if so, how it is likely to help the improvement of parking spaces?

SHRI ANIL K. CHANDA: I am afraid I have not got the question. Would he kindly repeat?

SHRI MAHESWAR NAIK: Is it a fact that the proposal to construct subways at the meeting place of the radial roads with the Connaught Place forms part of the recommendation of the Town Planners and, if so, may I know how it will help improving the parking spaces in the Connaught Place area?

SHRI ANIL K. CHANDA: The draft Master Plan does not make any specific recommendation with regard to the Connaught Place area, but, as I said in my answer, the Architect of the Town Planning Organisation has made certain suggestions which are under the consideration of the Advisory Committee on the Utilisation of Government land.

SHRI MAHESWAR NAIK: May I know whether it is at all in contemplation that there will be subways constructed at the meeting place of radial roads in the Connaught Place?

SHRI ANIL K. CHANDA: So many proposals are there before Government. I cannot say at this stage what their final shape would be.

MANUFACTURE OF MOTOR CARS AND TRUCKS

*265. **SHRI DAHYABHAI V. PATEL:** Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the number of applications for stepping up the manufacture of motor cars and trucks received by Government since, the new policy announced in January, 1961;

(b) the number of applications which have been accepted by Government; and

(c) whether this new policy has been made with the approval and concurrence of, and whether it also applies to, the Defence Ministry in respect of manufacture of cars and trucks?

The MINISTER of INDUSTRY (SHRI MANUBHAI SHAH): (a) to (c). A statement is laid on the Table of the Sabha.

STATEMENT

The Hon. Member is presumably referring to the broad decisions of general policy relating to the future development programmes of the existing trucks and engines manufacturers which were reached at a meeting of the representatives of the truck and automotive diesel engine manufacturers in the country held on the 16th January, 1961 presided over by the Minister of Industry. No applications for stepping up the manufacture of motor cars and trucks have been received by Government after this meeting. Three applications from the existing car and truck manufacturers and two applications from the automotive diesel engine manufacturers were, however, already pending with Government on that date and are under consideration.

All decisions regarding grant of licences for the setting up of new undertakings or stepping up of the production of existing undertakings are taken by Government taking into consideration the recommendations of the Licensing Committee set up under the Industries (Development and Regulation) Act, 1951 and in consultation with the other Ministries concerned including the Defence Ministry, wherever necessary.

SHRI DAHYABHAI V. PATEL: I do not find in the statement an answer to part (b) of this question.

SHRI MANUBHAI SHAH: There are three applications from the existing car and truck manufacturers and two applications from the automotive diesel engine manufacturers which were already pending with the Government. Nothing has been received subsequent to that meeting.

SHRI DAHYABHAI V. PATEL: The question is the number of applications which have been accepted. I mean by that whether Government have approved of these.

SHRI MANUBHAI SHAH: No, Sir. It is also written that these applications are under active consideration.

SHRI DAHYABHAI V. PATEL: No approval has been given to any of these?

SHRI MANUBHAI SHAH: Not yet.

SHRI BHUPESH GUPTA: May I know . . .

SHRI DAHYABHAI V. PATEL: I protest against this type of parasite questioners. They do not take the trouble of questioning but interrupt the original questioner and prevent him from asking supplementary questions. I must at least be allowed to ask three. There is a growing number of parasite questioners of this type.

Mr. CHAIRMAN: You have been sitting by his side all these days and you have not been able to make any improvement.

SHRI BHUPESH GUPTA: Sir, please allow him three questions.

SHRI DAHYABHAI V. PATEL: The Minister says that the policy has been made in consultation with the Defence Ministry. Does the restriction apply to the Defence Ministry or does the Defence Ministry go its own way?

SHRI MANUBHAI SHAH: It is very clear. We are all a part of the same Government, and every Ministry

which may be vitally concerned in the manufacture is consulted.

SHRI BHUPESH GUPTA: I thought that parasitism was the monopoly of the Swatantra Party. May I ask the hon. Minister to tell us whether the Government is undecided whether this thing should be in the public sector or in the private sector and why things are not settled yet so that such a development should take place only in the public sector? Now you can understand my parasitism.

MR. CHAIRMAN: Yes.

SHRI MANUBHAI SHAH: That is a matter of opinion. Already, broadly, the automobile industry is in the private sector.

SHRI BHUPESH GUPTA: May I know the reason why new expansions and new installations for the manufacture of cars should not be in the public sector when it is possible to do so and also when it offers big revenues to the Government?

SHRI MANUBHAI SHAH: Sir, all decisions are taken in the public interest and the hon. House will recall that in respect of the manufacture of low-cost small cars, the Government announced its decision on the Report that the low-cost cars would be manufactured in the public sector.

*266 and *267. [The questioner (Shri M. P. Bhargava) was absent. For answers, vide cols. 1991—93 infra.]

†CONSTRUCTION OF HOUSES IN DEFENCE COLONY, NEW DELHI

*223. SHRI SATYACHARAN: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the Ministry of Defence (Rehabilitation and Settlement Directorate) have issued notices to the junior officers who are allotted plots in Defence Colony, New Delhi as a measure of settlement

and rehabilitation, to construct the houses within one month;

(b) whether it is a fact that due to these notices there is great deal of discontentment amongst them; and

(c) if so, whether Government propose to withdraw these notices and allow them sufficient time to start construction of the houses?

THE DEPUTY MINISTER OF REHABILITATION (SHRI P. S. NASKAR):

(a) and (b) Under the terms of the lease, the allottees of plots in Defence Colony were required to construct their houses within a period of one year from the date of lease which period has long since expired. Such allottees, irrespective of their rank or status, who have not yet constructed their houses have, therefore, been served with notices by the Settlement Commissioner (Government Built Property) to start construction of their houses within one month of the date of receipt of the notices, and to complete construction by 31st March, 1962.

(c) They have already had a number of years to build on the plots and if they now find themselves in difficulties they have only themselves to blame.

SHRI SATYACHARAN: May I know, Sir, whether any 'show cause' notice was issued before the issue of this notice?

SHRI MEHR CHAND KHANNA: There is no question of any 'show cause' notice being issued. The position is this. We have a colony in Delhi which was allotted to the displaced defence personnel. There were 1,600 to 1,700 plots in the colony which were allotted to various people, displaced defence personnel, and they were required to construct the houses. Only about 500 houses have been constructed, the remaining houses have not been constructed. Unfortunately

†Transferred from the 3rd May, 1961.